

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)
O.A no.551 of 2025**

In the matter of

Saranjit Singh Padda

Applicant(s)

Versus

State of Punjab & Ors

Respondent(s)

INDEX

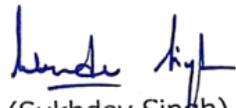
Sr. no	Particulates	Page no.
1	Short reply by way of affidavit of Er. Sukhdev Singh, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar on behalf of Punjab Pollution Control Board (respondent no.3) in compliance of order dated 07.11.2025.	1-6
2	Annexure R-3/A A copy of letter no. 4426-27 dated 17.12.2025 vide which show cause notice for violation of the Solid Waste Management Rules 2016 was issued to Municipal Corporation, Amritsar.	7-8
3	Annexure R-3/B A copy of letter no.321-22 dated 19.01.2026 vide which the proceedings of personal hearing held on 05.01.2026 were conveyed to the Commissioner, Municipal Corporation, Amritsar.	9-10

Vakalatnama

11

Date: 28-01-2026

Place: AMRITSAR


(Sukhdev Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Amritsar
(On behalf of Respondent No. 3)

DATED:-29.01.2026


[ANANT SANGAL]
Advocate for the PPCB
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
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In the matter of

Saranjit Singh Padda

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Short reply by way of affidavit of Er. Sukhdev Singh, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar on behalf of Punjab Pollution Control Board (respondent no.3) in compliance of order dated 07.11.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

1) That the deponent namely Er. Sukhdev Singh is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office of the Board at Amritsar. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no.3 in the above mentioned case.

2) That the above-mentioned application has been filed before this Hon'ble Court with the grievance relating to unauthorized dumping of municipal solid waste by respondent no.7 (Avedra Waste Management India Private Limited) at Block-D and E, near Amrit Anand Park, Ranjit Avenue, Amritsar. It is alleged that land earmarked by the Municipal Corporation, Amritsar for parking of Solid Waste Management (SWM) vehicles is being misused by the operating agency for dumping of mixed solid waste, resulting in



leachate generation and occasional burning. The site is located in close proximity to residential areas and educational institutions, thereby posing environmental and public health concerns.

- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 07.11.2025 whereby issuing notice to the respondents with direction to file their response / reply by way of affidavit. Vide the said order dated 07.11.2025, the respondent no. 5 Municipal Corporation, Amritsar was directed to take appropriate remedial action and respondent no.3 Punjab Pollution Control Board was directed to verify the facts and initiate the remedial and punitive action against the defaulters. In this regard, para no. 7 of the order dated 07.11.2025 is reproduced herein below for kind perusal and reference.

"7. In the meanwhile, the Respondent No. 5- Municipal Corporation, Amritsar is directed to take appropriate remedial action and Respondent No. 3 - Punjab State Pollution Control Board is directed to verify the above facts and initiate the remedial and punitive action against the defaulters."

- 4) That in compliance to order dated 07.11.2025 of this Hon'ble Tribunal, the site in question was visited by the officer of the Board on 19.11.2025 when following observations were made



- a) The site covers an area of approximately 2.5 acres, out of which nearly 1 acre is being used for mixed municipal solid waste dumping.
- b) The operating agency (3R Company) has been functioning at the site since October 2025, collecting waste from North Amritsar areas including Ranjit Avenue, Green Avenue, Majitha Road, etc.
- c) Approximately 60 tonnes per day of mixed municipal waste is collected through mini tippers, temporarily dumped at the site, and subsequently transported using JCBs and Hiva tippers to the Bhagtanwala dump site.

- d) Total deployment at the site includes 50 mini tippers, 4 Hiva tippers, 2 JCB machines, and about 150 workers.
- e) The site was covered from all sides but no leachate collection or treatment system and piezometers were found to be in place.
- 5) That considering the observations of the visiting officer, a show cause notice for violation of the provisions of Solid Waste Management Rules 2016 was issued to the Commissioner, Municipal Corporation, Amritsar vide letter no. 4426-27 dated 17.12.2025 with an opportunity of hearing before the Member Secretary of the Board on 29.12.2025. A copy of letter 4426-27 dated 17.12.2025 is enclosed as **Annexure R-3/A**.
- 6) That the hearing before of the Member Secretary of the Board was actually held on 05.01.2026 under intimation to Municipal Corporation, Amritsar. No one on behalf of Municipal Corporation, Amritsar attended the hearing before the Member Secretary of the Board on 05.01.2026. However, a letter bearing no. H/1350 dated 01.01.2026 was received from Municipal Corporation, Amritsar wherein the factual position was narrated as under:
- i. The land at Block-E, Ranjit Avenue, Amritsar was provided to M/s Amritsar MSW Limited (A special purpose company of M/s Averda Waste Management and Investment Private Limited, respondent no.7) for parking of vehicles used in door-to-door collection of waste.
 - ii. However, the said company has abandoned all the work of solid waste management in Amritsar since 6th October-2025.
 - iii. Municipal Corporation, Amritsar has cleared all the waste accumulated at Block-E, Ranjit Avenue, Amritsar.
 - iv. The site is allotted to New Concessionaire for integrated solid waste management namely M/s 3R Management Limited and the site is



used for stationing of vehicles used in door-to-door collection of waste.

7) That after considering the reply of Municipal Corporation, Amritsar and the facts on record, the Member Secretary of the Board decided as under that:

- a) Municipal Corporation, Amritsar shall not dispose of Municipal Solid Waste at the site in question in any circumstances in future.
- b) Municipal Corporation, Amritsar shall devise mechanism for the effective collection and transportation of solid waste so that same may not be littered/ scattered at different locations/lanes/roads of the city within one-month period.
- c) Municipal Corporation, Amritsar shall deposit Environmental Compensation of Rs. 8.6 Crores to the Board which was imposed earlier for the violation of the SWM Rules, 2016 for the period w.e.f. 01/07/2020 to 30/06/2025.
- d) Regional Office, Amritsar shall calculate the Environmental Compensation for the violation of the SWM Rules, 2016 for the period w.e.f. 01/07/2025 to 31/12/2025.
- e) The proceedings of personal hearing held on 05.01.2026 were conveyed to the Commissioner, Municipal Corporation, Amritsar by the Board for compliance vide letter no.321-22 dated 19.01.2026 and a copy of the same is enclosed as **Annexure R 3/B**.



8) That it is relevant to mention here that the Punjab Pollution Control Board is already taking action against the Urban Local Bodies of the State for violation of the Solid Waste Management Rules 2016 and remediation of legacy waste in accordance with the mandate of order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in

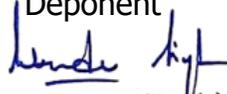
Original Application no. 606 of 2018, the time lines for levy of Environmental Compensation of which were reviewed vide order dated 17.09.2020 from 01.04.2020 to 01.07.2020. In compliance to the said orders of the Hon'ble National Green Tribunal, Environmental Compensation amounting to Rs. 8.6 crore has been imposed upon Municipal Corporation, Amritsar for violation of the Solid Waste Management Rules 2016 for the period of violation from 01.07.2020 to 30.06.2025.

- 9) That in compliance to the orders of this Hon'ble Tribunal, Regional Office, Amritsar has been directed by the Member Secretary of the Board during the hearing of the case on 05.01.2026 to calculate the Environmental Compensation to be levied upon Municipal Corporation, Amritsar for violation of Solid Waste Management Rules 2016 for the further period with effect from 01.07.2025 to 31.12.2025.
- 10) That appropriate directions not to dispose of Municipal Solid Waste at the site in question in future and to devise a mechanism for effective collection and transportation of Solid Waste have been given to Municipal Corporation, Amritsar during the hearing held on 05.01.2026 so as to ensure that the Solid Waste is not littered/ scattered at different locations/lanes/roads of the city. The said directions have been conveyed to the Commissioner, Municipal Corporation, Amritsar vide letter no.321-22 dated 19.01.2026 and a copy of the same has been placed at **Annexure R 3/B**.
- 11) That the deponent may kindly be allowed to place on record the present short reply by way of affidavit on behalf of Punjab Pollution Control Board (respondent no.3) in compliance to order dated 07.11.2025 for kind consideration of this Hon'ble Tribunal.



Date: 28-01-2026

Place: AMRITSAR

Deponent

 (Sukhdev Singh)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Amritsar
 (On behalf of Respondent No. 3)

Verification:

Verified that the contents of Para No. 1 to 10 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 11 is prayer. No part of the above reply is false and no material has been concealed therein.

Deponent

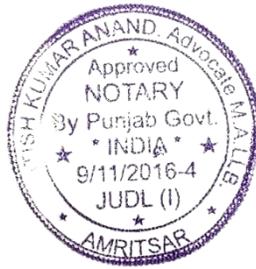


(Sukhdev Singh)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Amritsar
(On behalf of Respondent No. 3)

Date:

Place: 28.01.2026



ATTESTED as IDENTIFIED


Saish Kumar Anand Notary
Amritsar

28 JAN 2026

	PUNJAB POLLUTION CONTROL BOARD	
	Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar Website:- www.ppcb.gov.in email:- seezoasr@yahoo.com	

No. 9426
To

Regd.

Date: 17/12/25

The Commissioner,
Municipal Corporation,
Amritsar.

Entered in Register
Page No. 12 mg

Subject: Show cause notice for violations of the provisions of Solid Waste Management Rules, 2016 (346505).

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi, in exercise of the powers conferred under the Environment (Protection) Act, 1986 and in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000 has notified the Solid Waste Management Rules, 2016.

And whereas, under these Rules, the Municipal Authority is responsible for implementation of the provisions of the Solid Waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing & disposal of municipal solid waste.

And whereas; a petition titled OA No. 551/2025 – Saranjit Singh Padda vs. State of Punjab & Ors. has been filed before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, on 22.10.2025 regarding unauthorised dumping of municipal solid waste at Block-D & E near Amrit Anand Park, Ranjit Avenue, Amritsar. The applicant has alleged that land earmarked by the Municipal Corporation, Amritsar for parking of Solid Waste Management (SWM) vehicles is being misused by the operating agency for dumping of mixed solid waste, resulting in leachate generation and occasional burning. The site is located in close proximity to residential areas and educational institutions, thereby posing serious environmental and public health concerns. The matter has been filed under the provisions of the Environment (Protection) Act, 1986.

And whereas, the Hon'ble NGT directed Respondent No. 3 i.e. Punjab Pollution Control Board vide order dated 07.11.2025 to verify the factual position and initiate appropriate remedial and punitive actions. The next date of hearing is fixed for 03.02.2026.

And whereas, in compliance with the directions of the Hon'ble NGT, officer of the Board conducted an inspection of the site on 19.11.2025 and observed as under:

1. The site covers an area of approximately 2.5 acres, out of which nearly 1 acre is being used for mixed municipal solid waste dumping.
2. The operating agency (3R Company) has been functioning at the site since October 2025, collecting waste from North Amritsar areas including Ranjit Avenue, Green Avenue, Majitha Road, etc.
3. Approximately 60 tonnes per day of mixed municipal waste is collected through mini tippers, temporarily dumped at the site, and subsequently transported using JCBs and Hiva tippers to the Bhagtanwala dump site.
4. Total deployment at the site includes 50 mini tippers, 4 Hiva tippers, 2 JCB machines, and about 150 workers.
5. The site was covered from all sides but no leachate collection or treatment system and piezometers were found to be in place.
6. The above activities constitute violations of the provisions of the Solid Waste Management Rules, 2016 by both the operating agency and the Municipal Corporation, Amritsar.

And whereas, the M.C is violating the provisions of Solid Waste Management Rules, 2016.

Satish Kumar



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And whereas, it has now been proposed to initiate action against the M.C as per provisions of the Solid Waste Management Rules, 2016 after affording an opportunity.

As such, you are, hereby given an opportunity of personal hearing, to file objections, if any, on the proposed action **before the Member Secretary of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 29-12-2025 at 11:00 AM**, failing which it will be presumed that the M.C has nothing to say and the Board shall go ahead to take action as proposed under Solid Waste Management Rules, 2016 without giving any further notice /opportunity.

dw - 17/12/25
 Environmental Engineer
 For and on behalf of Board

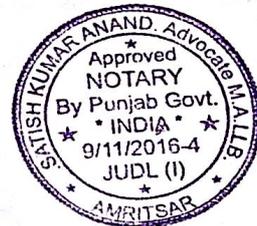
Dated. 17/12/25

Endst. No. 4427

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Punjab Pollution Control Board, **Amritsar** for information and necessary action. **He is requested this letter must be delivered to the M.C well before the date of hearing.**

dw - 17/12/25
 Environmental Engineer
 For and on behalf of Board

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	PUNJAB POLLUTION CONTROL BOARD Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar Website:- www.ppcb.gov.in	 email:- seezoasr@yahoo.com
	No. 321 To The Commissioner, Municipal Corporation, Amritsar.	Regd. Entered in _____ Register Page No. <u>19/11/26</u>

Sub: Proceedings of the hearing before the Member Secretary of the Board on 05.01.2026 in reference to Show cause notice for violations of the provisions of Solid Waste Management Rules, 2016. (346505)

Following were present:-

On behalf of Board: - Er. Harpal Singh, CEE, Jalandhar
Er. Samita, SEE, ZO, Amritsar.

On behalf of Industry: - No one from the Municipal Corporation attended the hearing.

At the outset the Senior Environmental Engineer brought out that the a petition titled OA No. 551/2025 – Saranjit Singh Padda vs. State of Punjab & Ors. has been filed before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, on 22.10.2025 regarding unauthorized dumping of municipal solid waste at Block-D & E near Amrit Anand Park, Ranjit Avenue, Amritsar. The applicant has alleged that land earmarked by the Municipal Corporation, Amritsar for parking of Solid Waste Management (SWM) vehicles is being misused by the operating agency for dumping of mixed solid waste, resulting in leachate generation and occasional burning. The site is located in close proximity to residential areas and educational institutions, thereby posing serious environmental and public health concerns. The matter has been filed under the provisions of the Environment (Protection) Act, 1986.

The Hon'ble NGT directed Respondent No. 3 i.e. Punjab Pollution Control Board vide order dated 07.11.2025 to verify the factual position and initiate appropriate remedial and punitive actions. The next date of hearing is fixed for 03.02.2026.

In compliance with the directions of the Hon'ble NGT, the officer of the Board conducted an inspection of the site on 19.11.2025 and observed as under:

1. The site covers an area of approximately 2.5 acres, out of which nearly 1 acre is being used for mixed municipal solid waste dumping.
2. The operating agency (3R Company) has been functioning at the site since October 2025, collecting waste from North Amritsar areas including Ranjit Avenue, Green Avenue, Majitha Road, etc.
3. Approximately 60 tonnes per day of mixed municipal waste is collected through mini tippers, temporarily dumped at the site, and subsequently transported using JCBs and Hiva tippers to the Bhagtanwala dump site.
4. Total deployment at the site includes 50 mini tippers, 4 Hiva tippers, 2 JCB machines, and about 150 workers.
5. The site was covered from all sides but no leachate collection or treatment system and piezometers were found to be in place.
6. The above activities constitute violations of the provisions of the Solid Waste Management Rules, 2016 by both the operating agency and the Municipal Corporation, Amritsar.

The M.C is violating the provisions of Solid Waste Management Rules, 2016.

As such the Municipal Corporation is violating the provisions of Solid Waste Management Rules, 2016. Accordingly, the Competent Authority of the Board decided that show cause notice for violations of the provisions of Solid Waste Management Rules, 2016 be issued to the M.C with an opportunity of personal hearing before Member Secretary of the Board.

The Municipal Corporation was issued show cause notice for violations of the provisions of Solid Waste Management Rules, 2016 with an opportunity of personal hearing before



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Member Secretary of the Board 29.12.2025 which was postponed to 02.01.2026 and further postponed to 05.01.2026.

No one from the Municipal Corporation attended the hearing. However, a letter received from the M.C vide no. H/1350 dated 01.01.2026, wherein it was stated that in reference to NGT Case No OA 551/2025 Municipal Corporation Amritsar has taken below listed action for removal of temporary dump at Ranjeet Avenue, E-block Amritsar:-

1. Municipal Corporation Amritsar had provided the land at Block-E, Ranjit Avenue, Amritsar to M/s Amritsar MSW Limited a special Purpose company of M/s Averda Waste Management and Investment Private Limited (Respondent No. 7) for parking of vehicles used in door-to-door collection of waste.
2. M/s Amritsar MSW Limited a special Purpose company of M/s Averda Waste Management and Investment Private Limited (Respondent No. 7) started the using this land as transfer station of garbage, and start the practice to unload the mini tippers on ground and then reload it into tippers and then transport it to the main dumping ground/processing site.
3. M/s Amritsar MSW Limited a special Purpose company of M/s Averda Waste Management and Investment Private Limited has abandoned all the work of solid waste management in Amritsar since 6th October-2025.
4. MC Amritsar has cleared all the waste accumulated at the Block-E, Ranjit Avenue, Amritsar.
5. MC Amritsar allotted this site to M/s 3R Management Limited (New Concessionaire for integrated solid waste management) for utilizing Block-E, Ranjit Avenue, Amritsar as parking station for the vehicles used in door-to-door collection of waste

After hearing the officer of the Board and facts on the record file, the Member Secretary of the Board decided to proceed ex-parte with the decision that:-

1. Municipal Corporation, Amritsar shall not dispose off Municipal Solid Waste at the site in question in any circumstances in future.
2. Municipal Corporation, Amritsar shall devise mechanism for the effective collection and transportation of solid waste so that same may not be littered/ scattered at different locations/lanes/roads of the city within one-month period.
3. Municipal Corporation, Amritsar shall deposit Environmental Compensation of Rs. 8.6 Crores to the Board which was imposed earlier for the violation of the SWM Rules, 2016 for the period w.e.f. 01/07/2020 to 30/06/2025.
4. Regional Office, Amritsar shall calculate the Environmental Compensation for the violation of the SWM Rules, 2016 for the period w.e.f. 01/07/2025 to 31/12/2025.

Endst. No. 322


Environmental Engineer
For Senior Environmental Engineer
Dated. 19/01/26

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Punjab Pollution Control Board, Amritsar for information and necessary action.


Environmental Engineer
For Senior Environmental Engineer



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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 551/2025**



**IN THE MATTER OF:
SARANJIT SINGH PADDA**

... APPELLANT

VERSUS

STATE OF PUNJAB & ORS.

...RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, (PCCB), Respondent No.3, Vatavaran Bhawan, Nabha Road, Patiala, 147001, Punjab, India herein the captioned matter, hereby appoint Anant Sangal ("Advocate") having their office at # 34, Lower Ground Floor, Babar Lane, Bengali Market, New Delhi:-110001, Email ID:- a.anantsangal.a@gmail.com, Mobile No. +91 9911453576; to be my Advocates in the above noted case and authorize them:

To act, appear and plead in the above-noted case before this Court/Tribunal or before any other Court/Tribunal, in which the same may be tried or heard and also in the Appellate Court including the High Court subject to payment of fees separately for each court by me. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. Submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive moneys, cheque, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct other Legal practitioner or person, authorizing him to exercise the power and authority hereby conferred upon the Advocates whatever he may think fit to do so and sign the power of attorney; And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my own acts, as if done by me to all intents and purposes.

And I undersigned undertake that I or my duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever. And I the undersigned do hereby agree that I shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the Court or fails to conduct or withdraw from the case due to non-payment of fee as per settlement or for reason of any request/ call given by Bar Association/s or Council/s.

IN WITNESS WHEREOF, we do hereunto set our hand to these presents the contents of which have been understood by us on this 28 day of January 2026.

Accepted, identified, and satisfied subject to the terms of fee.

I Identify the Signature/Thumb Impression of Below Mentioned Person, Signed in My Presence.

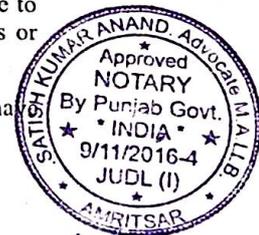
 [ANANT SANGAL]
ADVOCATES/ ENROLLMENT NO. UP02467/22

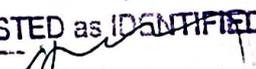
ADVOCATES



CLIENT

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Amritsar



ATTESTED as IDENTIFIED

Safish Kumar Anand Notary
Amritsar

28 JAN 2026